(Authoritative English Text of Himachal Pradesh Government Notification No. Rev.1-9(Stamp)3/79/2010-II dated 12.01.20012 as required under Article 348(3) of the Constitution of India).

## Government of Himachal Pradesh Department of Revenue (Stamp-Registration)

No. Rev. 1-9(Stamp)3/79/2010-II

Dated Shimla-171002, the 12th Jan, 2012

## **NOTIFICATION**

In exercise of the powers conferred by Sections 78 and 79 of the Registration Act,1908 (XVI of 1908), as applicable to the State of Himachal Pradesh, and in superssession of all the previous notifications issued in this regard, from time to time, the Governor of Himachal Pradesh is pleased to prescribe the **Article–I** of the Table of Registration Fees of the documents, as notified vide Notification No.17-13/66-Rev.-I dated 14 April, 1969 for whole of Himachal Pradesh to be effective from the date of its publication in the Rajpatra, Himachal Pradesh, namely:-

## TABLE OF REGISTRATION FEES (Sections 78 and 79 of the Registration Act, 1908)

Desc	cription of instrument	Rates of Registration Fee
Article-I For the registration of documents:		
(A)	For the registration of following documents relating to immovable property:-	
	<ul> <li>(i) Certificate of Sale;</li> <li>(ii) Conveyance/Sale;</li> <li>(iii) Further Charge(with possession);</li> <li>(iv) Gift;</li> <li>(v) Mortgage-Deed(with possession);</li> </ul>	Registration fee @ 2.00% of the market value of the property or consideration amount, as the case may be, "whichever is higher", subject to the minimum of rupees one hundred and fee rounded off to nearest rupees Ten shall be charged.
(B)	On the instruments of assignment of debt by the Financial Institutions and Banks chargeable as Conveyance under Article 23 of Schedule 1-A of the Indian Stamp Act,1899 executed in favour of Assets Reconstruction Company constituted under Section 3 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No.54 of 2002) and registered under the Companies Act, 1956 (Act No.1 of 1956) by the Department of Non-Banking Supervision, Reserve Bank of India, Mumbai.	rates given in clause (A) above.
(C)	Lease for immovable property.	Registration fee given in clause (A) above shall be charged on the same amount of the market value of the leased property, on which stamp duty has been assessed under article 35 of Schedule I-A of the Indian Stamp Act, 1899.

(D) For the registration of following miscellaneous documents:-(i) Deposit of Title-Deeds, Pawn or Pledge; Registration fee @ 0.05% of the value or the consideration amount, if any, subject to (ii) Bond; (iii) Bottomry Bond; the minimum of rupees one hundred and (iv) Exchange Deed; maximum rupees one thousand shall be (v) Further Charge (without possession); charged. (vi) Mortgage-Deed (without possession); (vii) Partition Deed: (viii) Release Deed; (ix) Respondentia Bond; (x) Settlement Deed; (xi) Transfer of Lease. (E) For the registration of any other documents:-Documents which cannot be brought under the scale A registration fee of rupees one hundred prescribed by the preceding clauses of this Table (including shall be charged. Power of Attorney, Will or deposit, withdrawal and opening of Sealed Wills or Adoption Deed etc.).

- **Note 1.-** Such fee in the case of duplicates, if presented with the original shall be Rs. 10 only. Duplicate, if not presented alongwith their original shall be treated like the originals.
- Note 2.- The registration fee to be paid on partition deeds shall be calculated on the value of the share or shares on which stamp duty has been assessed under Article 45 of Schedule 1A to the Indian Stamp Act, 1899.

Provided that no registration fee shall be chargeable on a document executed in favour of or on behalf of Government where registration fee is payable by the Government.

By Order

(DEEPAK SANAN)

Principal Secy.-Cum-FC(Revenue) to the Government of Himachal Pradesh.